

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.46/RP/2022**

- Subject : Review Petition under section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 alongwith the applicable provisions of law, seeking review of the Order dated 23.08.2022 passed by this Commission in Petition No. 373/MP/2019 in light of the error apparent on the face of the record.
- Date of Hearing : **28.7.2023**
- Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Adani Solar Energy Jodhpur Five Private Ltd. (ASEJFPL)
- Respondents : Solar Energy Corporation of India Limited (SPPL) and Anr.
- Parties Present : Shri Sujit Gosh, Advocate, ASEJFPL  
Shri Mohd. Munis Siddique, Advocate, ASEJFPL  
Ms. Mannat Waraich, Advocate, ASEJFPL  
Ms. Anushree Bardhan, Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI

**Record of Proceedings**

During the course of hearing, learned counsel for the Review Petitioner and the learned counsel for the Respondent No.1, SECI made detailed submissions in the matter on both the grounds of the review, namely, (i) the impugned order dated 23.8.2022 does not render any findings with respect to the Petitioner's prayer of carrying cost on Change in Law compensation, and (ii) the subsequent judgment of Appellate Tribunal for Electricity in Parampujya Case allowing the Change in Law claims post Commercial Operation Date.

2. Considering the request of the learned counsel for the parties, the Commission permitted the parties to file their respective brief written submissions, if any, within two weeks with a copy to other side.
3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

